

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. IA/1656/2024 IA/1674/2024 IVN.P /25/2024 IN C.P. (IB)/106(MB)2022  
**IN THE MATTER OF**

State Bank of India

VS

Setubandhan Infrastructure Ltd.

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 15.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant in IA/1674/2024: Mr. Malhar Zakatia (PH)

For the Applicant in IA/1656/2024: Adv. Abdullah Qureshi (PH)

For the RP in all I.A.s: Adv. Niyati Merchant (PH)

For the Petitioner in IVN.P/25/2024: Adv. Pritesh Burad (VC)

---

**ORDER**

**I.A. 1656/2024**

The prayer in this I.A. is for urgent listing of I.A. 7/2024 for approval of Resolution Plan. We are informed that the plan is posted for 30.04.2024. In view of the same, this I.A. has become infructuous. I.A. disposed of as such.

**I.A. 1674/2024**

On the request of the Ld. Counsel for the Applicant, adjourned to **30.04.2024**.

**IVN.P./25/2024**

On the request of Ld. Counsel for the Applicant, adjourned to **29.04.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)